

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 329**

IA-1596/2024, IA-1600/2024, IA-1644/2024,  
IA-203/2024, IA-3739/2023, Cont.A-60/2023

**In**  
**IB-317(ND)/2022**

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd. .... Petitioner/Applicant  
Vs.  
Andes Town Planners Pvt. Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

Put up **on 17.05.2024.**

-Sd-  
**(COURT OFFICER)**